

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 04.12.2008

Meeting No. 30/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 04.12.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his Chamber.. .

List of participants is annexed.

Case No. 438	Misc.	Regarding Import inputs under SION F-5 of HBP.
NC M.No. 30/09 dt. 04.12.2008		F.No. 01/85/162/450/AM07/DES.VI
Clarification regarding Import inputs under SION E-5 of HBP Vol.II for export item Biscuits (with or without dry fruits)		
RLA, Hyderabad ref. No. 09/Misc/DFIA/AM09		Dt. 31.07.2008

JT. DGFT Hyderabad has requested for clarification whether input items appearing at Sl. No. 4 and 5 & input items at Sl. No. 5(e) and 7 under SION E-5 are to be allowed for manufacture of export product "Biscuits".

It was noted that MFPI have not furnished comments in this case. It was also noted that file on which SION E-5 was approved is not available.

The existing SION is as under:-

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-5	Biscuits	1 kg	1. Maida /Atta / Flour	0.550 kg
			2. Sugar	0.210 kg
			OR	
			Liquid Sugar	0.338 kg
			3. Vegetable Shortenings /	0.180 kg
			Cream / Fats/Spray Fats	
			4. Skimmed Milk Powder	0.010 kg
			Additives and Other bakery	
			ingredients	
			5. Additives and Other	
			bakery ingredients:-	
			a) Invert Sugar / Liquid	0.040 kg
			Glucose	0.015 kg
			b) Leavening Agent	0.005 kg
			c) Emulsifier	0.002 kg
			d) Food Flavour	3% by weight
			e) Dry Fruits* (Optional)	
			6. Packing Materials:-	As per packing
			(a) BOPP/ HDPE/ PP/ LDPE	Policy
				As per packing
				Policy

		(D) Paper and Paper Board	1.01Kg/Kg content in export product
		7. Relevant Dry Fruits	

Committee deliberated the issue and felt that possibly due to an error “Additive and bakery ingredients” have been included twice at Sl. No. 4 & 5 of input item in SION E-5. Similarly, “Dry Fruits (Optional)” and “Relevant dry fruits” occur at Sl. No. 5(e) & 7.

It was decided that the following may be recommended for deletion from input items of SION E-5.

- (i) “Additives and bakery ingredients” occurring after Skimmed Milk Powder at Sl. No. 4.
- (ii) “dry Fruits (Optional) occurring at Sl. No. 5(e)

The amended SION E-5 would be as under:-

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-5	Biscuits (with or without dry fruits)	1 kg	1. Maida/Atta/Flour	0.550Kg
			2. Sugar OR Liquid Sugar	0.210Kg 0.338Kg
			3. Vegetable Shortenings / Cream / Fats / Spray Fats	0.180Kg
			4. Skimmed Milk Powder	0.010Kg
			5. Additives and Other bakery ingredients: a) Invert Sugar/Liquid Glucose b)Leavening Agent c) Emulsifier d) Food Flavour	0.040Kg 0.015Kg 0.005Kg 0.002Kg
			6. Packing Material:- a) BOPP/HDPE/PP/LDPE b) Paper and Paper Board	As per packing Policy As per packing Policy
			7 Relevant Dry Fruits	1.01Kg/Kg content in export product

Further action to be taken on file for issue of Public Notice.

ase No 439 NC-VI Dt. 04.12.208	M/s. Softgel Healthcare Pvt. Ltd., Chennai	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/0047/AM09/DES.VI RLA File 04/24/40/00393/AM08		Lic No./Date 0410094342 dt. 12.03.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- EVENING PRIMROSE OIL CAPSULES 400MG 10% GLA	134000.000	Hundred in nos.	4663868.16	119128.18 US\$
2	62/0- EVENING PRIMROSE OIL CAPSULES 800MG 10% GLA	3600000.000	Number	2369268.00	60517.70 US\$
3	62/0- GAMALIN (EVENING PRIMROSE OIL 1000MG CAPSULES) 10% GLA	6000000.000	Number	5971158.00	152520.00 US\$
				Total	13,004,294.16 332,165.88

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	EVENING PRIMROSE OIL 10% GLA	5483.520	K.G	1306174.46	32901.12 US\$
2	EVENING PRIMROSE OIL 10% GLA	2937.600	K.G	699736.32	17625.60 US\$
3	EVENING PRIMROSE OIL	6120.000	K.G	1457784.00	36720.00 US\$

	10% GLA				
			Total	3,463,694.78	87,246.72

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from MSME is awaited. It was decided to remind MSME at the level of Chairman NC-6 to expedite the comments. To re-list the case on 08.01.2009

Case No 440 NC-VI Dt. 04.12.208	M/s. Ostem Pvt. Ltd., Kolkata	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00168/AM09/DES.VI RLA File 02/24/40/00126/AM08		Lic No./Date 0210117576 dt. 18.09.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- 800000 Pcs of Plastic Body Ballpoint Pens containing 4570 kgs of Polypropelene,800000 Pcs of Ballpen Tips &256kgs of Ballpen Ink.	800000.000	Number	1016000.00	23628.00 US\$
			Total	1,016,000.00	23,628.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropelene	4800.000	K.G	455136.00	10560.00 US\$
2	Ballpen Tips	816000.000	Number	298942.00	6936.00 US\$
3	Ballpen Ink.	269.000	K.G	107750.00	2500.00 US\$
			Total	861,828.00	19,996.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from C&PC is awaited. It was decided to remind C&PC to expedite the comments. To re-list the case on 08.01.2009.

Case No 441 NC-VI Dt. 04.12.208	M/s. Wrigley India Pvt. Ltd., Bangalore	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00162/AM09/DES.VI RLA File 07/24/40/ /AM08		Lic No./Date 0710055088 dt. 20.12.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0- Chewing Gum Spearment 67025.88Kgs	8154.000	Boxes	8647602.39	220321.08
2	67/0-Chewing gum Double Mint 22341.96Kgs.	2718.000	Boxes	3048957.27	77680.44
3	67/0-Chewing Gum Juicy Fruit 14894.64Kgs.	1812.000	Boxes	1791537.99	45644.28
			Total	13488097.65	343645.80

S.No	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Poly Terpin Hydrocarbon Resin Piccolyte C 115	5766.150	KG	494029.61	123097.23
2	Synthetic Rubber	2161.35	KG	322986.74	8105.06
3	Microcrystalline Wax	3507.13	KG	489156.95	12274.96
4	Peppermint Oil	230.40	KG	367401.06	9210.60

4	Peppermint Oil	200.70	KG	501701.00	5210.00
5	Spearmint Oil	454.68	KG	616045.93	15459.12
6	Soft Lecithin	716.39	KG	59951.54	1504.43
7	Juicy Fruit Flavour	139.52	KG	55598.72	1395.20
8	Aluminium Foil	6562.70	KG	1176856.18	29532.15
			Total	3582026.73	89887.75

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee the comments from MSME is awaited. It was decided to remind MSME to expedite the comments. To re-list the case on 08.01.2009

Case No 442 NC-VI Dt. 04.12.208	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 30/09 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00178/AM09/DES.VI RLA File 07/24/40/ 00391/AM09		Lic No./Date 0710060331 dt. 10.10.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	14286.000	M.T	296041635.00	6428700.00 US\$
			Total	296,041,635.00	6,428,700.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	15000.000	M.T	281706150.00	6025800.00 US\$
			Total	281,706,150.00	6,025,800.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from Directorate of Sugar is awaited. It was decided to remind Directorate of Sugar to expedite the comments. To re-list the case on 08.01.2009

Case No 443 NC-VI Dt. 04.12.208	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00179/AM09/DES.VI RLA File 07/24/40/00321/AM09	Lic No./Date 0710060332 dt. 10.10.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	19048.000	M.T	394722180.00	8571600.00 US\$

			Total	394,722,180.00	8,571,600.00
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Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	20000.000	M.T	375608200.00	8034400.00 US\$
			Total	375,608,200.00	8,034,400.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from Directorate of Sugar is awaited. It was decided to remind Directorate of Sugar to expedite the comments. To re-list the case on 08.01.2009

Case No 444 NC-VI Dt. 04.12.208	M/s. Sonic Biochem Extractions Ltd., Indore	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00715/AM09/DES.VI RLA File 11/24/40/00010/AM09	Lic No./Date 1110017655 dt. 07.07.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB (Rs.)	FOB (Currency)
1	67/0-SOYA LECITHIN POWDER	80.000	MT	3979506.00	97061.12US\$

			TOTAL	3979506.00	97061.12US\$
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Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	ACETONE	60.800	MT	3240640.00	79040.00 US\$
			TOTAL	3240640.00	79040.00 US\$

DECISION: Approved.

The case was considered by the committee as per the agenda. It was decided that the case may be decided on a similar basis, after deducting value of recoverable wastage. To be processed on file.

Case No 445 NC-VI Dt. 04.12.208	M/s. Vigneshwara Exports Ltd., Mumbai	Meeting No. 30/08 Dt. 04.12.2008	Status
HQ File No. 01/85/50/00183/AM09/DES.VI RLA File 03/95/40/00544/AM09		Lic No./Date 0310490676 dt. 16.10.2008	Defer date

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	71/0- Comforter set contain 1) One comforter of 135 X 220cms with polyfiber filling 2) Two pillow covers of 50 X 75 +18cms flap 3) Two cushion covers of 40 X 40cms with cord piping	804.000	Set	548719.13	12716.55 US\$
2	71/0- Comforter set contain 1) One comforter of 160 X220cms with polyfiber filling 2) Two pillow covers of 50 X 75 + 18cms flap 3) Two cushion covers of 40 X 40cms with cord piping	738.000	Set	555779.33	12880.17 US\$
3	71/0- Duvet cover set contain 1) One duvet cover of 135 X 200cms 2) Two pillow covers of 50 X 75 +18cms flap	486.000	Set	201300.36	4665.13 US\$
4	71/0- Flat sheet of 160 X 270cms	512.000	Number	118808.78	2753.39 US\$
5	71/0- Flat sheet of 180 X 270cms	608.000	Number	157395.67	3647.64 US\$
6	71/0- Fitted sheet of 90 X 190 + 25cms drop with elastic at four corners	572.000	Number	104462.70	2420.92 US\$
7	71/0- Fitted sheet of 120 X 200 + 30cms drop with elastic at four corners	726.000	Number	156162.01	3619.05 US\$
8	71/0- Pillow cover sets without flange Contain two pillow covers of 50 X 75 + 18cms flap	480.000	Set	52189.06	1209.48 US\$
			Total	1,894,817.04	43,912.33

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Comforter set contain 1) One comforter of 135 X 220cms with polyfiber filling 2) Two pillow covers of 50 X 75 +18cms flap 3) Two cushion covers of 40 X 40cms with cord piping	804.000	Set	515137.87	11774.58 US\$
2	Comforter set contain 1) One comforter of 160 X220cms with polyfiber filling 2) Two pillow covers of 50 X 75 + 18cms flap 3) Two cushion covers of 40 X 40cms with cord piping	738.000	Set	521766.00	11926.08 US\$
3	Duvet cover set contain 1) One duvet cover of 135 X 200cms 2) Two pillow covers of 50 X 75 +18cms flap	486.000	Set	188981.19	4319.57 US\$
4	Flat sheet of 160 X 270cms	512.000	Number	111538.00	2549.44 US\$
5	Flat sheet of 180 X 270cms	608.000	Number	147763.00	3377.44 US\$
6	Fitted sheet of 90 X 190 + 25cms drop with elastic at four corners	572.000	Number	98069.56	2241.59 US\$
7	Fitted sheet of 120 X 200 + 30cms drop with elastic at four corners	726.000	Number	146605.27	3250.08 US\$

/	Fitted sheet of 120 X 200 + 50cms drop with elastic at four corners	/ 20.000	Number	140005.5 /	5550.98 US\$
8	Pillow cover sets without flange contain two pillow covers of 50 X 75 + 18cms flap	480.000	Set	48995.19	1119.89 US\$
			Total	1,778,856.18	40,659.57

DECISION: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from DIPP is awaited. It was decided to remind DIPP to expedite the comments. To re-list the case on 08.01.2009

No. 446 NC-VI Dated 04.12.2008	Party's Name: M/s. Raghuvanshi Exports, Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status
HQ File No. 01/85/162/225/AM09/DES.VI RLA F. No. 03/95/40/934/AM08	License No. 0310478949 dt. 16.07.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty. KG	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Assorted instant Food Mixed packed in internal/external consumer packing (Farsan fully Fired)	28800.000	KG	2066400.00	50400.00
			Total	2066400.00	50400.00

S.No.	Import Item	Qty. KG	UOM	CIF (Rs.)	CIF(US\$)
1	Veg Refined Palmolein Oil	14400.000	KG	800000.00	20000.00
			Total	25264800.00	574200.00

Position

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted by the committee that the comments from MFPI is awaited. It was decided by the committee to remind MFPI to expedite the comments. To re-list on 08.01.2009

No. 447 NC-VI Dated 04.12.2008	Party's Name: M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. & Date 30/09 dt. 04.12.2008	Status
HQ File No. 01/85/162/225/AM09/DES.VI RLA F. No. 03/95/40/934/AM08	License No. 0310478949 dt. 16.07.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- FLAVORED TEA IN TEA BAGS BLENDED WITH TULSI IN FORM OF TEA BAGS. ORGANIC BLEND OF HERBS, FLAVORS, SPICES PACKED IN BOX OF 18 BAGS IN A BOX.	3297777.000	Boxes	167048893.94	3627554.70 US\$
			Total	167,048,893.94	3,627,554.70

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Aluminium Teabag Wire Quality: lightly oiled surface Diameter: 0.50 mm.	848.000	K.G	436614.00	6360.00 EURO
			Total	436,614.00	6,360.00

Position:

Decision: Deferred

The case was considered by the NC as per the agenda. It was decided to call for the following information from the firm:

1. Manufacturing process indicating use of import items in export product.
2. Case to be referred to Tea Board for comments. Case to be re-listed on 08.01.2009.

No. 448 NC-VI Dated 04.12.2008	Party's Name: M/s. Ushodaya Enterprises Pvt. Ltd., Hyderabad	Meeting No. & Date 30/09 dt. 04.12.2008	Status: Approved
HQ File No. 01/85/162/225/AM09/DES.VI			

The request of the firm for modification/correction in SION E-126 was considered. It was seen that "Infectants", which has been indicated as Sanitation and cleaning chemicals at Sl. No. 3 of import input of SION E-126 for export product Vegetable Pickles in Oil/Mixed Pickle in Oil, is obviously a typographical error. Instead, item should be "Disinfectants:.. It was decided to make necessary correction. The corrected SION will be as under:-

E126 Vegetable Pickles in Oil/ 1 kg Mixed Pickles in Oil	1	Relevant Fats and Oils namely Sesame 0.250 kgs Oil/Mustard Oil/Gingelly Oil/Salad Oil/Groundnut Oil/Palm Oil/ Sunflower Oil	
	2	Relevant Food Additives for Pickles FDA 0.088 kgs approved	
	3	Sanitation and cleaning chemicals (Organic 0.02 kgs and Inorganic Acids and Alkali, Surfactants Biocides such as Hydrogen Peroxide, Soda Ash, Disinfectants).	
	4	Fuel for Heating and Boiling (Furnace Oil)	2% of the FOB value

Action to be taken on file for issue of Public Notice.

No. 449 NC-VI Dated 04.12.2008	Party's Name: M/s. Stanes MJF Teas Ltd., Coimbatore	Meeting No. & Date 30/09 dt. 04.12.2008	Status
HQ File No. 01/85/50/00181/AM09/DES.VI RLA F. No. 32/24/40/0033/AM09	License No. 3210038916 dt. 14.10.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TEA BAGS (TAG BAGS)	2714.000	K.G	467500.00	10000.00 US\$
			Total	467,500.00	10,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA STD 1473	2262.000	K.G	190273.00	4070.00 US\$
			Total	190,273.00	4,070.00

Position:

Decision: Deferred.

The case was considered by the NC as per the agenda. It was noted by the committee that the hard copy of the application is not available in the section. Therefore, it was decided to call for hard copy of the application. A DO Letter from Chairman NC-6 to RLA to be issued . To re-list the case and 08.01.2009.

No. 450 NC-VI Dated 04.12.2008	Party's Name: M/s. Parwati Lakh Udyog, Kolkata	Meeting No. & Date 30/09 dt. 04.12.2008	Status
HQ File No. 01/85/50/00147/AM09/DES.VI RLA F. No. 02/24/40/00143/AM09	License No. 0210116581 dt. 27.08.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- SHELLAC	126500.000	K.G	16128750.00	379500.00 US\$
			Total	16,128,750.00	379,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	STICKLAC	229597.500	K.G	15124730.00	355876.00 US\$
			Total	15,124,730.00	355,876.00

Position:

Decision: Deferred.

The case was considered by the NC as per the agenda. It was noted by the committee that the hard copy of the application is not available in the section. Therefore, it was decided to call for hard copy of the application. A DO Letter from /chairman NC-6 to RLA to be issued To re-list the case and 08.01.2009.

No. 451 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00196/AM09/DES.VI RLA F. No. 07/24/40/00478/AM09	License No. 0710061196 dt. 20.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	43395.00 EURO
			Total	2,766,400.00	43,395.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1980075.00	31060.00 EURO
			Total	1,980,075.00	31,060.00

Position:

Decision: Transferred

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBPVol.I

No. 452 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00194/AM09/DES.VI RLA F. No. 07/24/40/00476/AM09	License No. 0710061191 dt. 20.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	43395.00 EURO
			Total	2,766,400.00	43,395.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Euro)
1	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1322175.00	20740.00
			Total	1322175.00	20740.00

Position:

Decision: Transferred

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBPVol.I

No. 453 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00174/AM09/DES.VI RLA F. No. 07/24/40/00480/AM09	License No. 0710061200 dt. 19.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	43395.00 EURO
			Total	2,766,400.00	43,395.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1980075.00	31060.00 EURO

				Total	1,980,075.00	31,060.00
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Position:

Decision: Transferred

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBPVol.I

No. 454 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00195/AM09/DES.VI RLA F. No. 07/24/40/00475/AM09	License No. 0710061194 dt. 18.11.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	43395.00 EURO
			Total	2,766,400.00	43,395.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1368075.00	21460.00 EURO
			Total	1,368,075.00	21,460.00

Position:

Decision: Transferred.

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBP Vol.I

No. 455 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00187/AM09/DES.VI RLA F. No. 07/24/40/00427/AM09	License No. 0710060645 dt. 23.10.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
	75% DECEASED STILL WINE				

1	07/0- PROCESSED STILL WINE 12.5% ALCOHOL	22687.000	Litre	2766400.00	40297.00 EURO
			Total	2,766,400.00	40,297.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW STILL WINE 12.5% ALCOHOL	23881.000	Litre	1721467.00	25076.00 EURO
			Total	1,721,467.00	25,076.00

Position:

Decision: Transferred

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBPVol.I

No. 456 NC-VI Dated 04.12.2008	Party's Name: M/s. Grover Vineyards Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00186/AM09/DES.VI RLA F. No. 07/24/40/00426/AM09	License No. 0710060643 dt. 23.10.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22907.000	Litre	2766400.00	40297.00 EURO
			Total	2,766,400.00	40,297.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW STILL WINE 12.5% ALCOHOL	24113.000	Litre	2284398.00	33276.00 EURO
			Total	2,284,398.00	33,276.00

Position:

Decision: Transferred

The case was considered by the NC as per the agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage in meeting No. 45/08 on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBPVol.I

No. 457	Party's Name: M/s. Ganaga	Meeting No. & Date	Status
NC-VI Dated 04.12.2008	Rasayanie Pvt. Ltd., Kolkata	30/09 dt. 04.12.2008	
HQ File No. 01/85/50/00167/AM09/DES.VI RLA F. No. 03/94/40/00595/AM09	License No. 0310486831 dt. 17.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- AROMATIC SOLVENT (GARASOL 200)	500.000	M.T	27616000.00	640000.00 US\$
			Total	27,616,000.00	640,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HEAVY AROMATIC	525.000	M.T	25774999.68	589142.85 US\$
			Total	25,774,999.68	589,142.85

Position:

Decision: Deferred.

The case was considered by the NC as per the agenda. It was noted that the comments from P&NG is awaited. It was decided to remind P&NG to expedite the comments. To re-list on 08.01.2009.

No. 458 NC-VI Dated 04.12.2008	Party's Name: M/s. Shaili Bio-Tech Pvt. Ltd., Ahmedabad	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00160/AM09/DES.VI RLA F. No. 08/94/40/0072/AM09	License No. 0310486831 dt. 17.09.2008		

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- TISSUE CULTURE LILLY BULBS	600000.000	Number	2618850.00	39000.00 EURO
2	90/0- ANTHURIUM	200000.000	Number	1074400.00	16000.00 EURO
3	90/0- CALATHEA	100000.000	Number	537200.00	8000.00 EURO
			Total	4,230,450.00	63,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	GELRITE	185.000	K.G	1229852.00	18315.00 EURO
2	MP AGAR	45.000	K.G	194600.00	2898.00 EURO
3	ADENINE SULPHATE	4.500	K.G	290995.00	4333.50 EURO
4	NAFE EDTA	4.500	K.G	18418.00	274.28 EURO
5	MYO INOSITOL	8.000	K.G	69863.00	1040.40 EURO
6	VCI-A	250.000	Packs	167875.00	2500.00 EURO
7	VCI-V	250.000	Packs	167875.00	2500.00 EURO
8	VCI-L MOD	100.000	Packs	67150.00	1000.00 EURO
9	VCR - 9	1.000	K.G	1299.00	19.35 EURO
10	VCR - 13	0.500	K.G	32256.00	480.35 EURO
11	GA3	1.000	Gram	1275.00	18.98 EURO
12	IAA	5.000	Gram	863.00	12.85 EURO
13	NAA	5.000	Gram	614.00	9.15 EURO
14	KINETIN	75.000	Gram	68694.00	1023.00 EURO
15	IBA	5.000	Gram	1731.00	25.78 EURO
16	BAP	300.000	Gram	90935.00	1354.20 EURO
17	PLASTIC CULTURE CONTAINERS WITH RIB LIDS	60000.000	Number	514100.00	7656.00 EURO
18	2iP (N6[2-ISOPENTENYI]ADENINE) THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY NORMS COMMITTEE,	15.000	Gram	14228.00	658.90 EURO

10	NEW DELHI. EXPORT PRODUCT PACKED IN PACKING MATERIALS IMPORTED & THE SAME SHOULD BE REFLECTED IN EXPORT DOCUMENTS.	15.000	Grain	44256.00	656.60 EURO	
				Total	2,962,633.00	44,119.64

Position:

Decision: Deferred

The case was considered by the agenda as per the agenda. It was noted by the NC that the comments from Deptt. Of Bio-Tech. It was decided to remind the Deptt. Of Bio-Tech to expedite the comments. To re-list the case on 08.01.2009.

NO. 400 NC-VI Dated 04.12.2008	Party's Name: M/S. UB Global Pvt Div of United Breweries (Holdings) Ltd., Bangalore	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00138/AM09/DES.VI RLA F. No. 07/21/40/503/AM09	License No. 0710059299 dt. 25.08.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- BEER FILLED IN 500 ML ALUMINIUM CANS. FIRM SHALL ACCOUNT FOR RELEVANT INPUT TO THE EXTENT OF 2970300-NOS AS PACKING MATERIALS FOR THE RESULTANT PRODUCT	2970300.000	Number	19978700.00	476250.00 US\$
			Total	19,978,700.00	476,250.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	EMPTY 500 ML PRINTED ALUMINIUM CANS WITH 206 DIA GOLD STAY-ON-TAB (SOT) ENDS.	3000000.000	Number	16211550.00	381000.00 US\$
			Total	16,211,550.00	381,000.00

Position:

Decision: Deferred

The case was considered by the NC as per the agenda. The committee decided to call the firm for personal hearing on 18.12.2008 along-with sample. To re-list the case on 18.12.2008.

No. 460 NC-VI Dated 04.12.2008	Party's Name: M/s. Jindal Drugs Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status
HQ File No. 01/85/50/00166/AM09/DES.VI RLA F. No. 03/94/40/580/AM09	License No. 0310486755 dt. 17.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	100000.000	K.G	29557500.00	675600.00 US\$
			Total	29,557,500.00	675,600.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261000.000	K.G	28710000.00	656229.00 US\$
			Total	28,710,000.00	656,229.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that comments from MFPI is awaited. MFPI to be reminded to expedite the comments. To re-list the case on 08.01.2009.

No. 461 NC-VI Dated 04.12.2008	Party's Name: M/s. Jindal Drugs Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00171/AM09/DES.VI RLA F. No. 03/94/40/579/AM09	License No. 0310486975 dt. 19.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	100000.000	K.G	29557500.00	675600.00 US\$
			Total	29,557,500.00	675,600.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261000.000	K.G	28710000.00	656229.00 US\$
			Total	28,710,000.00	656,229.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted by NC that the comments from MFPI is awaited. MFPI to be reminded to expedite the comments. To re-list the case on 08.01.2009.

No. 462 NC-VI Dated 04.12.2008	Party's Name: M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00157/AM09/DES.VI RLA F. No. 06/24/40/0023/AM09	License No. 0610014158 dt. 05.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Tulsi Pomegranate Green FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	279600.000	Boxes	12902142.00	307560.00 US\$
2	67/0- TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	251550.000	Boxes	11607774.75	276705.00 US\$
3	67/0- TULSI PASSION FRUIT FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	40850.000	Boxes	1885023.25	44935.00 US\$
4	67/0- TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	51265.000	Boxes	2365623.43	56391.50 US\$
5	67/0- TULSI LEMON GINGER FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	185180.000	Boxes	8545131.10	203698.00 US\$
6	67/0- TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	94515.000	Boxes	4361394.68	103966.50 US\$

	HAVING 1.7 GM MIXTURE				
7	09024040 67/0- TULSI RED CHAI MASALA FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	91735.000	Boxes	4233111.58	100908.50 US\$
			Total	45,900,200.79	1,094,164.50

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Pomegranate Organic Type Flavor 6001242 Natural Flavour	308.000	K.G	565366.96	13287.12 US\$
2	Raspberry Organic Type Flavor 6001148 Natural flavor	205.000	K.G	498417.94	11713.70 US\$
3	Egyptian Rose Flavour 6001377 Organic Natural flavour	314.000	K.G	542310.81	12745.26 US\$
4	Passion Fruit Flavor 6001170 Organic Natural Flavour	60.000	K.G	133113.42	3128.40 US\$
5	Jasmine Extract 6000365 Organic Natural	64.000	K.G	141987.65	3336.96 US\$
6	Lemon Extract 6000205 Organic Natural	136.000	K.G	272789.75	6411.04 US\$
7	Honey Type Flavor 6000990 Organic Natural	118.000	K.G	261789.73	6152.52 US\$
8	Spice Blend Extract Combined ginger, cinnamon & cardomom extract Natural Flavouring	72.000	K.G	259793.28	6105.60 US\$
			Total	2,675,569.54	62,880.60

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided by the NC to send a set of application to Tea Board immediately. To re-list the case on 08.01.2009.

Firm to also clarify:-

1. Weight of tea leaves in each tee bag;
2. Qty. of duty free imported individual flavours in each tea bag (export item wise).

No. 463 NC-VI Dated 04.12.2008	Party's Name: M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00156/AM09/DES.VI RLA F. No. 06/24/40/0024/AM09	License No. 0610014157 dt. 05.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI RED CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60500.000	Boxes	2791772.50	66550.00 US\$
2	67/0- TULSI LICORICE SPICE FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	25000.000	Boxes	1153625.00	27500.00 US\$
3	67/0- TULSI CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60790.000	Boxes	2805154.55	66869.00 US\$
			Total	6,750,552.05	160,919.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Cinamon-Cassia Bark Certified Organic, Broken & Cleaned (Cinnamomum cassia)	1500.000	K.G	271894.50	6390.00 US\$
			Total	271,894.50	6,390.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the export product is flavoured with herbs extract. The input items is Cinnamon-Cassia Bark. Committee decided to ask the firm to confirm with details whether they have extraction facilities of Cinnamon-Cassia bark. Case also to be sent to Tea Board for comments. To be re-listed on 08.01.2009

Firm to also clarify:-

1. Weight of tea leaves in each tee bag.
2. How much imported cinnamon-cassia bark or its extract will be contained in each tea bag.

No. 464 NC-VI Dated 04.12.2008	Party's Name: M/s. Panama Petroleum Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00010/AM09/DES.VI RLA F. No. 03/95/40/00906/AM08	License No.0310454325 dt. 17.12.207		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- PANOIL TW 255 (PETROLEUM DISTILLATE)	200.000	M.T	9560000.00	0.00 US\$
			Total	9,560,000.00	0.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BASE OIL	206.000	M.T	7378920.00	185400.00 US\$
			Total	7,378,920.00	185,400.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was decided to ask the firm to provide following information /documents for further consideration of the case .

- (1) Consumption /production data of the item under export for preceding three years duly certified by Excise Authorities.

Case to be re-listed on 08.01.2009

No. 465 NC-VI Dated 04.12.2008	Party's Name: M/s. Panama Petroleum Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/0098/AM09/DES.VI RLA F. No. 03/95/40/1188/AM08	License No.0310471312 dt. 15.05.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- RUBBER PROCESSING OIL (AROMATIC GRADE)	200000.000	KG	6400000.00	160000.00US\$
			Total	6400000.00	160000.00US\$

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BASE OIL(CISCOSITY AT 40 DEGREE CENTRIGRADE 40 CST MAX)	160000.000	KG	5760000.00	144000.00 US\$
			Total	7,378,920.00	185,400.00

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Committee noted that M/o PNG has no comments as conveyed vide their letter No. R-1104/24/2008-Sup dated 5.11.2008. After deliberation, it was decided to ratify norms on net to net basis with zero percent wastage.

RLA to take consequential action as per policy/procedure.

No. 466 NC-VI Dated 04.12.2008	Party's Name: M/s. STP LTD., KOLKATA	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/0085/AM09/DES.VI RLA F. No. 02/24/40'0073/AM09	License No.0210113677 dt. 17.06.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Coal Tar Enamel. Containing minimum 32% Coal Tar Pitch.	600.000	M.T	11700000.00	0.00 US\$
			Total	11,700,000.00	0.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Coal Tar Pitch. Various softening point.	192.000	M.T	2376000.00	52800.00 US\$
			Total	2,376,000.00	52,800.00

Position:

Decision: Deferred

The case was considered by the NC as per the agenda. It was noted that comments of D/o Coal and MSME are awaited. Reminder to be issued and case re-listed on 08.01.2009.

No. 467 NC-VI Dated 04.12.2008	Party's Name: M/s. Gala Brush Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/0045/AM09/DES.VI RLA F. No. 03/94/40/1008/AM08	License No.0310456431 dt. 03.01.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- PLASTIC HOUSEHOLD BRUSHES/STREET BROOMS , Containg PP Granules -95238.100Kgs & Nylon 6 Resin 19047.62kgs	134.585	M.T	9933000.00	231000.00 US\$
			Total	9,933,000.00	231,000.00

Import Item (s) Details

Sl No		Qty	UOM	CIF (Rs.)	CIF (Currency)
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Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropylene Granules (Moulding Grade)	100.000	MT	6450000.00	150000.00US\$
2	Nylon "6" Resin	20.000	MT	2580000.00	60000.00US\$
			Total	9030000.00	210000.00

Position:

Decision: Deferred.

The case was considered by the NC as per the agenda. It was noted that comments from C&PC are awaited. It was decided to remind C&PC to expedite comments. To re-list the case on 08.01.2009.

No. 468 NC-VI Dated 04.12.2008	Party's Name: M/s. Lloyd Insulations (India) Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/0024/AM09/DES.VI RLA F. No. 03/95/40/00738/AM08	License No.0310447635 dt. 24.10.;2007		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PREFABRICATED BUILDING CTH-94060 1.PUF SANDWICH PANEL ALL 120MM THICKNESS !! QTY. 1451 SQ METER. 2.PUF SANDWICH PANEL CEILING 120MM THICKNESS !! QTY. 1009 SQ. METER. 3.WALL PANELS 200MM THICKNESS !! QTY. 319 SQ. METER 4.PREFABRICATED CEILING PANELS 200MM THICKNESS !! QTY. 167 SQ. METER	2946.000	Sq. meter	6549124.00	6549124.00 Indian Rupees
			Total	6,549,124.00	6,549,124.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	POLYOL (BAYMER BJ-376131)	10300.500	K.G	988848.00	24721.20 US\$
2	ISOCYANATE (DESMODUR-44V201)	10300.500	K.G	1030052.00	25751.30 US\$

3	PRIME QUALITY XRW (PREPAINTED ZINCALUME STEEL COILS 0.5 MM)	24808.270	K.G	1230490.00	30762.25 US\$
			Total	3,249,390.00	81,234.75

Position:

Decision: Withdrawn.

The case was considered by the committee as per the agenda. It was noted that the case has already been considered by NC-I vide M.No. 36/08 held on 04.12.2007 and approved with some modification. It was decided by the committee to withdraw the case.

No. 469 NC-VI Dated 04.12.2008	Party's Name: M/s. Eastern Condiments Pvt. Ltd., Idukki (Kerala)	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00170/AM09/DES.VI RLA F. No. 10/24/40/0072/AM09	License No.1010031009 dt. 22.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- CORIANDER IN POWER FORM PACKED IN LAMINATED POUCH/DUPLEX CARTON MOISTURE - NOT MORE THAN 9% BY WEIGHT, VOLATILE OIL COTENT ON DRY BASIS - NOT LESS THAN 0.09% BY (v/w), TOTAL ASH ON DRY BASIS - NOT MORE THAN 7% BY WEIGHT, ASH INSOLUBLE IN DIL. HCI ON DRY BASIS - NOT MORE THAN 1.5% BY WEIGHT AND SALMONELLA - ABSENT	150.467	M.T	10807649.81	257631.70 US\$
			Total	10,807,649.81	257,631.70

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORIANDER IN RAW FORM PACKED IN 25 KGS POLYPROPYLENE BAGS MOISTURE - 10% to 12%, PURITY - 98%, ADMIXTURE - 2%, BROCKEN - 7%(THIS AUTHORISATION IS ISSUED AS PER	161 000	M T	9377686 40	220392 16 US\$

	ALC CIRCULAR NO. 4 DATED 21.11.2003 READ WITH ALC CIRCULAR NO. 1 DATED 31.5.2004(THE EXPORT OBLIGATION SHALL BE FULFILLED WITHIN A PERIOD OF 90 DAYS				
				Total	9,377,686.40 220,392.16

The case was considered by the NC as per the agenda. It was noted by the committee that the comments from Spice Board is awaited. Therefore, it was decided to committee remind Spice Board to expedite the comments. To re-list the case on 08.01.2009.

No. 470 NC-VI Dated 04.12.2008	Party's Name: M/s. Kalabhai Karson Pvt. Ltd., Mumbai	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00134/AM09/DES.VI RLA F. No. 03/94/40/00361/AM09	License No.0310483444 dt. 22.08.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PLASTER OF PARIS (DENTAL GRADE)	150000.000	K.G	4290000.00	97500.00 US\$
			Total	4,290,000.00	97,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HYDROCOL CEMENT	146250.000	K.G	3667950.00	83362.50 US\$
2	MALAMINE POWDER	450.000	K.G	183600.00	4172.50 US\$
			Total	3,851,550.00	87,535.00

Position:

Decision: Deferred.

The case was considered by the NC as per the agenda. It was noted by the committee that the comments from MSME is awaited. Therefore, it was decided to committee remind MSME to expedite the comments. To re-list the case on 08.01.2009.

No. 471 NC-VI Dated 04.12.2008	Party's Name: M/s. Integrated Clean Room Technologies Ltd., Hyderabad	Meeting No. & Date 30/09 dt. 04.12.2008	Status:
HQ File No. 01/85/50/00163/AM09/DES.VI RLA F. No. 09/24/40/0072/AM09	License No.0910034355 dt. 19.06.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PLASTER OF PARIS (DENTAL GRADE)	150000.000	K.G	4290000.00	97500.00 US\$
			Total	4,290,000.00	97,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HYDROCOL CEMENT	146250.000	K.G	3667950.00	83362.50 US\$
2	MALAMINE POWDER	450.000	K.G	183600.00	4172.50 US\$
			Total	3,851,550.00	87,535.00

Position:

Decision: Rejected

The case was considered by the NC as per the agenda. It was noted by the committee that the firm has not furnished the information as per decision of

The case was considered by the TFC as per the agenda. It was noted by the committee that the firm has not furnished the information as per decision of the committee on 11.09.2008. It was decided to reject the case.

RLA to take consequential action as per policy/procedure.

-X-X-X-

LIST OF PARTICIPANTS-NC VI MEETING No.30AM09 HELD ON 04.12.2008

Sl.No	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Indl. Adviser.	DIPP
3.	Sh. T.M Skaria	Dy. DGFT	DGFT
4	Sh Raghu Nath	FTDO	DGFT